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## IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

# HON'BLE SHRI JUSTICE RAJESH KUMAR GUPTA ON THE 8<sup>th</sup> OF AUGUST. 2025

#### MISC. CRIMINAL CASE No. 34287 of 2025

# JITENDRA SINGH GURJAR Versus THE STATE OF MADHYA PRADESH

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### Appearance:

Shri Arun Kumar Paterya - Advocate for applicant.

Smt. Ankita Mathur - Public Prosecutor for State.

## **ORDER**

The applicant has filed this second application under Section 483 of the BNSS for grant of bail. The applicant has been arrested on 14.06.2025 in connection with Crime No.106 of 2014 registered at Police Station Kotwali, District Morena (M.P.) in relation to the offences punishable under Sections 399, 400, 402 of the IPC, Section 25(1-B)(A) of the Arms Act and Sections 11, 13 of the *Madhya Pradesh Dakaiti Aur Vyapaharan Prabhavit Kshetra Adhiniyam*.

It is submitted by learned counsel for the applicant that this is the case of bail jump. Earlier the applicant was released on bail by this Court vide order dated 02.04.2014 passed in Misc. Criminal Case No.1552/2014. Applicant has been falsely implicated in this case. He has not committed any offence. It is further submitted that co-accused person has already been released on bail by order dated 26.07.2022 passed in MCRC No.36319/2022



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by this Court. Confinement amounts to pretrial detention. Applicant undertakes to cooperate in trial as well as investigation and would available as and when required. Therefore, on the ground of parity, he prayed for bail.

*Per contra*, learned State counsel has vehemently opposed the application and has submitted that the applicant had misused the liberty of bail so granted to him. Hence, prays for rejection of present bail application.

Heard learned counsel for the parties at length and considered the arguments advanced by them and perused the available record.

Considering the submission advanced by the learned counsel for the applicant, without commenting on the merits of the case, the application is allowed. It is hereby directed that the applicant shall be released on bail, on his furnishing personal bond of Rs.1,00,000/- (Rupees One Lac Only) with one solvent surety of the like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1. The applicant will comply with all the terms and conditions of the bond executed by him;
- 2. The applicant will cooperate in the investigation/ trial, as the case may be;
- 3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be.
  - 4. The applicant shall not commit an offence similar to the offence of

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which he is accused;

5. The applicant will not seek unnecessary adjournments during the trial;

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- 6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;
- 7. The applicant shall appear before the trial Court on the dates fixed and shall also mark his presence before the SHO of the concerning police station once in a month till conclusion of the trial.

Application stands allowed and disposed of.

A copy of this order be sent to the trial Court concerned for compliance and information.

(RAJESH KUMAR GUPTA ) JUDGE

Rashid